

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "A", BANGALORE**

Before Shri George George K, JM & Shri B.R.Baskaran, AM

IT(TP)A No.201/Bang/2015 : Asst.Year 2010-2011

The Dy.Commissioner of Income-tax, Central Circle 1(1)(1) Bengaluru.	v.	M/s.Autolive India Pvt.Ltd. Survey No.80/3, Chokkahalli Village, Doddalluru Gram Panchayat, Hoskote Industrial Estate Bengaluru – 562 114. PAN : AADCA6222E.
(Appellant)		(Respondent)

Appellant by : Ms.Neera Malhotra, CIT-DR

Respondent by : --- None ---

Date of Hearing : 28.01.2021	Date of Pronouncement : 28.01.2021
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ORDER

Per George George K, JM

This appeal at the instance of the Revenue is directed against the final assessment order dated 31.12.2014 passed u/s 143(3) r.w.s. 144C(13) of the I.T.Act. The relevant assessment year is 2010-2011.

2. The assessee has filed a letter dated 12th January, 2021, before the Department, stating that it is opting to settle the issue under Direct Taxes Vivad Se Vishwas Act, 2020. Accordingly, we are of the view that no purpose would be served in keeping the appeal pending, since the present appeal has to be withdrawn by the Revenue, once the dispute is settled under the above said Act.

3. Accordingly, we dismiss the appeal of the Revenue. However, liberty is given to the Revenue to seek recall of this order, if it warrants so.

4. In the result, the appeal filed by the Revenue is dismissed.

Order pronounced on this 28th day of January, 2021.

Sd/-
(B.R.Baskaran)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 28th swswJanuary, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The DRP-1, Bangalore
4. The CIT-1, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore